I. 27 873 100 165

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to Bilor Vidlan, Selfame of the House)
From ... 18. Madhuhan, Asserbly Constituency (Name of the Constituency)

Shev	es Rai sontable sintere lat Cita a	
Agod. 5.	years, resident of vollage last- Nominan B.5. Ratepur Fast Chambaran (Bihan years, resident of vollage last- Nominan B.5. Ratepur Fast Chambaran (Bihan years, resident of vollage last- Nominan B.5.	1)
Election, o	hereby solemnly affirm and state on eath as and	A 3 W

(strike out whichever is not applicable)

(1) I am a candidate set up by Janta Gal United (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)	
	Self	APEPR4388H	NIC	NIL	
2.	Spouse-		-		
3.	Dependent 1	NIC	NIC	NIC	
		NIL	NIL	NIL	
f	Dependent 2	NIL	NIL		
5.	Dependent 3		NIL	HIL	
	espendent J	NIL	NIC	NIL	

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description Description Description Description Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	199, 426, 435, 511, 379 Etc. 2 Stri Javet Kinn Sin Trn-1256/10 U/5-147, 323, 324, 337, 353, 364, 447, 564 IRC 3 FTC III Trn-652/06 U/6 147/149/447/34/352/32/32/ 1338/332/307/333/186/IPC 25, 24, 27, 36 Arms ACT B) FTC Ict STrn 658/06 U/6 302, 34/186(3) 6th AdT STrn-
(b)	Name of the court, Case No. and Date of order taking cognizance :	\$84/97 U/K-147 //46/ /49/ 325/324/ 307/379/427/109 IPN: (6) FTC IV th ETT-N 259/88 U/S 147/148/149/302 201/507/324/324/51/380 IFC & 27 ATMS Act- (7) ABD DUBLY TY N 846/10 U/S 147, 148, 149, 323, 504 IR (8) 132, 135, 136 (1-\$1) RP Act.
(e)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	NA.

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NA
(b)	Name of the Court(s). Case No. and	214
	Date(s) of order(s).	NA

* That I give herein below the details of the assets (movable and in movable etc.) of mysels. as spouse and all dependents:

A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4 . Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

No.	Description	Self	Spouse Kanti Devi	Dependent-1	Dependent-2	Dependent-3	
-	Cash in hand	50,0001-	150001-	NIL	NIL	NIL	
ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Leposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit		NIC	MIL	NIL	NIL	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Bond - 250,0001-	HIL	· NIL	NIL	NIL	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	LIC - 5000001- (योच् भारत)	MIC	NIL	NIC	NIL	
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,		HIC	NIL	NIL	NIC	
(vi			HATE) NIL	w .	NIC	NIL	
(vi	thing (give details of weight and value)	90,8001- (ABJEAT)		SOM NIL	MIL	NIC	

50,000/-				
70,0001-	120,0001-	NIL	NIL	NIL
	50,000/-	50,000/-	50,000/-	50,000/-

3. Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-
(i)	Agricultural Land Location(s) Survey number(s)	26 स्युड	11 295	N'L	NIC	NIL
	Area (Total measurement in acres)					
	Whether inherited property (Yes or NO)	yes			_	
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase)at the time of purchase					
	Any Investment on the land by way of development, construction etc.			_		-
	Approximate Current market value	40000001-	300000/-			-
(ii)	Non-Agricultural Land Location(s) Survey number(s)	111/2-15		_		1
	Area (Total measurement in sq. ft.)	इ समुद्र (भीषी) । स्वर्धामिक बार्ड	(hu)	-	-	_
	Whether inherited property (Yes or NO)				_	
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase			J	-	-
	Any Investment on the land by way of development, construction etc.	107.634		-	-	-
	Approximate Current market value	10,00000/-			-	
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	Muzafforpur		-		
	Built up Area (Total measurement in sq. ft.)	2200 (Sq-ft)		-	_	

	V techer inherited property (* es or NO)	Yes				
	Date of purchase in case of serf activited property					
	Cost of property (in case of prichase) at the time of prichase					
	Any Investment on the property by way of development, construction etc.					
	Approximate Current market value	7000001- (477 HTE)				
iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	Honiman	Madhuban			
	Area (Total measurement in sq. ft.)	2000	1760	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)			1		
	Date of purchase in case of self acquired property					
	Cost of property (in case of purchase) at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value	pproximate Current market 4000001-		NIL	NIL	NIL
(v)	Others (such as interest in property)					
(vi)	Total of Current Market Value of (i) to (v) above	67000001-	500000/~	MIL	NIL	NIL

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	iption Self S _I		Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial(Institution(s)) Name of Bank or FI Amount outstanding Nature of loan	VB4 Bank Tehmi Vohell Loan — 8000001— 85BI BIHATVAHA Sabha Patma Velch Loan-800000 Velch Loan-800000	HIL	MIL	NIC	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Joan	MIL	NIL	NIL	NIL	NIL

	Any other liability		T	1	T
t Wasse	Grand total of liabilities	16,000001-	-		
(ii)	Government Dues: Dues to departments dealing with government accommodation	NIC			
	Dues to departments dealing with supply of water	MIL		İ	
	Dues to departments dealing with supply of electricity	NIL		<u> </u>	
	Dues to departments dealing with supply of telephones/mobiles	NIL			-
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL			
	Income Tax Dues	NIL	 -		-
111	Wealth Tax Dues	NIL	-		
	Service Tax Dues	NIL		-	-
	Municipal /Property Tax Dues	NIL		-	-
	Sales Tax Dues	NIL		-	
	Any other dues	NIL			
	Grand total of all Govt. dues	NIL			

(7) Details of profession or occupation:
a. Self... Social work & Agriculture

b. Spouse .. Social Work

(8) My educational qualification is as under: 1. Matric - 1974 High school Balakotk: , BSEB Patria.

2. Intermediate 1977 RDS callege muzalforper, Biton University muzelforber, (3) BSC - 1980 RDS callege Muzalforper
(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smt/Kum. Shivfee Rai
2.	Full postal address	Villag-Past-Nominan, Pc. Rayepur Alst- East champasan (Bihar)
	Number and Name of the constituency and state	18 Madhuban Assembly Constituency of Bihar
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Jonta Bal United
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	OI (order passed)

	court (s) have taken cognizare					07 Corses (Under proposed)					
5	P	ANof				o, for which la		17.00	Herone Stewn		
	(a) Candidate				ome Tax Retu	in filed	-	-		
	-	Spouse:		-	-						
	(c) Dependents		-	-	-					
6.		Details	of Assets and	Liabili	tio	e in runass		1			
		Description	Self	Spouse		Dependent-1	Deponde	ent II	Dennet of III		
Α,		Moveable Asset (Total value)	35,70,0001-				Depende	:111-11	Dependent-III		
B.		İmmovable Asset	67.00000/-	200000	,-						
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)									
	(ii)	Approximate Current Market Price of Asset (Total Value)			1						
7		Liabilities			+		-				
		(i) Government Hypo dues (Total) Surphio	90000/-		Ť						
		(ii) Loans from Bank, Financial Institutions and others (Total)	800000/-		1		-				
8.		ghest educational qualific B. Telk Ind Dive details of School / Unit urse) (Name of the School	lian Engin								

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) L my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified, at	day of	Tanuary	2010
		A	EUI Francis .

DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

 Affidavit snould be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.